NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 109/2017 In TP No. 48/NCLT/AHM/2017 (New) High Court of Bombay CSP No. 818/2016 c.w. CSD 782/2016 (Old)

> Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2017

Name of the Company:

Coram:

Cello Pens Pvt. Ltd.

Section of the Companies Act:

Sections 391-394 of the Companies Act, 1956; 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE 1. (H.R. Bhatta Co.) Advocate



Learned Advocate Mr. Karan Sanghani present for Applicant/ Original petitioner.

Heard arguments of Learned Counsel for Applicant.

It is stated by the Learned Counsel for applicant that in the order dated 21.04.2017 passed by this Tribunal in TP 48/2017 notice was ordered to Official Liquidator, Gujarat. In the petition petitioner stated notice shall go to Official Liquidator, Gujarat only and now the Learned Counsel for petitioner represented that Official Liquidator, Goa is having the jurisdiction over the Cello Pens Pvt Ltd. Hence, petitioner is permitted to take notice to Official Liquidator, Goa instead of Official Liquidator, Gujarat.

Application is disposed of accordingly.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 15th day of May, 2017.